

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.76745 of 2018

(Arising out of Order-in-Appeal No. 540/HWH/CE/2017-18 dated 16.01.2018 passed by Commissioner of CGST & Central Excise,Kolkata)

Commissioner of CGST & Central Excise, Kolkata
15/1, Strand Road, Kolkata-700 001.

Appellant

VERSUS

M/s Jindal India Ltd.

NH-6, Village-Jangalpur, P.O.-Argori, GP-Andul,PS-Sankrail,
Howrah-711302.

Respondent

APPEARANCE :

Shri P.Das, Authorized Representative for the Appellant

Shri Raju Mondal, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...77898/2025.....

DATE OF HEARING : 02.12.2025

DATE OF DECISION : 02.12.2025

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)